

[Sh Amar Roypradhan]

barbed wire at least 100 metres away from the 'O' Point Border line of Bangladesh. There will be gates on the fencing just at a distance of about one km for cultivation. The cultivators who have to plough or harvest their lands on the other side of the fencing will have to go on that side through such gates at 8 00 a m and will have to return back at 4 00 p m. By this type of proposal the entire land will be at the mercy of Bangladesh from 4 00 p m till next day 8 00 a m. The area of land is also not ignorable. West Bengal alone has a border of 2 221 kms thus more than three lakh big has of land will be at the mercy of Bangladesh for 16 hours out of 24 hours. This will certainly be a set back for our production. Fencing at Assam border shows that the land beyond fencing upto Bangladesh has been converted into barren land and similarly the West Bengal will be economically looser.

Sir my aim to raise this issue is to request the Government to review the proposal so that either the land across the babad wire fencing be taken over after paying adequate compensation to the land owners sharecroppers and tillers or the fencing be made at the very "Zero" Point of Indo-Bangladesh border line so that the West Bengal may not have the same fate which the Assam had after fencing. By means of this Land of cultivators is also saved and the purpose of the Government to stop Bangladesh infiltration and smuggling is also achieved.

15.20 hrs.

HIMACHAL PRADESH APPROPRIATION  
(VOTE ON ACCOUNT) BILL \* 1993

[English]

THE MINISTER OF STATE IN THE

MINISTRY OF FINANCE (SHRI M V CHANDRASHEKARA MURTHY) I beg to move for leave to introduce a Bill to provide for the withdrawal of certain sums from and out of the Consolidated Fund of the State of Himachal Pradesh for the services of a part of the financial year 1993-94

MR SPEAKER The question is

"That leave be granted to introduce a Bill to provide for the withdrawal of certain sums from and out of the Consolidated Fund of the State of Himachal Pradesh for the services of a part of the financial year 1993-94"

*The motion was adopted*

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SHRI M V CHANDRASHEKARA MURTHY I introduce the Bill

MR SPEAKER The Minister may move the motion for consideration

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SHRI M V CHANDRASHEKARA MURTHY I beg to move

"That the Bill to provide for the withdrawal of certain sums from and out of the Consolidated Fund of the State of Himachal Pradesh for services of a part of the financial year 1993-94 be taken into consideration"

MR SPEAKER The question is

"That the Bill to provide for the withdrawal of certain sums from and out of the Consolidated Fund of the State of Himachal Pradesh

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\*\* Introduced I moved with the recommendation of the president

for the services of a part of the financial year 1993-94, be taken into consideration."

*The motion was adopted.*

MR. SPEAKER: The House will now take up clause-by-clause consideration of the Bill. The Question is:

"That Clauses 2 and 3 stand part of the Bill."

*The motion was adopted.*

Clauses 2 and 3 were added to the Bill

MR. SPEAKER: The Question is:

"That the Schedule, Clause - 1, the Enacting formula and the Long Title stand part of the Bill."

*The motion was adopted*

*The Schedule Clause 1, the Enacting Formula and the long Title were added to the Bill*

SHRI M.V. CHANDRASHEKARA MURTY: I beg to move:

*"That the Bill be passed."*

\* Published in the Gazette of India, Extraordinary, Part-II Sector 2, Dated. 29-3-93.

\*\* Introduced/Haved with the recommendation of the President.

MR. SPEAKER: The question is:

*"That the Bill be passed."*

*The motion was adopted.*

15.23 hrs.

HIMACHAL PRADESH APPROPRIATION BILL \*, 1993

[English]

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M.V. CHANDRASHEKARA MURTHY): I beg to move for leave to introduce a Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of the State of Himachal Pradesh for the services of the financial year 1992-93.

MR. SPEAKER: The question is:

"That leave be granted to introduce a Bill to authorise payment and appropriate of the certain further sums from and out of the Consolidated Fund of the State of Himachal Pradesh for the services of the financial year 1992-93."

*The motion was adopted.*

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SHRI M.V. CHANDRASHEKARA MURTHY: I introduce the Bill

MR. SPEAKER. The Minister may move the motion for consideration.

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SHRI M.V. CHANDRASHEKARA MURTHY: I beg to move:

"That the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated fund of the State of Himachal Pradesh for the services

\* Published in the Gazette of India, Extra ordinary, Part II, section 29-3-93

\*\* Introduced I moved wit the recommendation of the president.